IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.02
C.P. (IB)No.163/BB/2023

IN THE MATTER OF:

M/s. Orix Leasing & Financial Services India Ltd. ... Petitioner
Vs.
M/s. Beloorbayir Biotech Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Manoj Ranjani
For the Respondent : Shri Pramod Nair, Sr. Counsel

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner and the Ld. Sr. Counsel appearing for the Respondent.
2. Ld. Sr. Counsel for Respondent stated that e-filing of the reply was done, and a physical copy of the same will be filed today with the Registry. Registry is directed to accept the physical copy of objections and place it on record.
3. Ld. Counsel for the Petitioner stated that they have received a copy of objection and seeks time to file rejoinder. Therefore, one week's time is granted to the Petitioner to file rejoinder, and a copy of the same may be served on other side.
4. List the case on **23.07.2024.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi